

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No. 372 of 1996.

Thursday this the 28th day of March, 1996.

CORAM:

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

C.P. Gopalakrishnan Kartha,
Lower Selection Grade Postal
Assistant,
Kaloor Post Office,
Cochin-17, now residing at:

Chathaningattu Puthenbhavanam,
Puthencruz Village,
Ernakulam District.

.. Applicant

(By Advocate Shri Babu Cherukara)

Vs.

1. Union of India represented by the Secretary, Department of Posts, Dak Bhavan, New Delhi.
2. The Chief Postmaster General, Kerala Circle, Trivandrum.
3. The Senior Superintendent of Post Offices, Ernakulam Postal Division, Ernakulam.
4. The Senior Superintendent of Telegraphic Traffic, Ernakulam, Cochin-16. .. Respondents

(By Advocate Shri James Kurien, ACGSC)

The application having been heard on 28th March, 1996,
the Tribunal on the same day delivered the following:

O R D E R

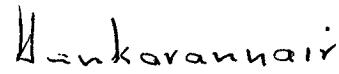
Applicant seeks a direction to grant him advance increment or special pay on the basis of his "skilled work in Electronic Key Board". A request made in this behalf was rejected by respondent Senior Superintendent of Post Offices, Ernakulam Division by A-1 order stating that there is no provision to grant advance increment or special pay to those like applicant. Learned counsel for applicant candidly admitted that he could not find any rule for granting advance increment or special pay in a case like this. His argument is that those similarly situated working in the High Court Post Office and Edapally Post Office are getting this benefit. Broad comparisons do not establish similarity, for purpose of Article 14. The fact that one gets a benefit, may not be reason for another to get the same benefit, as pointed out in Chandigarh Administration and another Vs. Jagjit Singh and another (AIR 1995 SC 705). On the pleadings no relief can be granted.

2. While dismissing the application I make it clear that applicant will be free to approach higher authorities in the department, if he can find a basis for his claim either in statutory or administrative rules.

3. Standing counsel submits that he will forward a copy of the original application and a copy of this order to respondents. We record the submission.

4. Original application is dismissed. No costs.

Dated the 28th day of March, 1996.


CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

LIST OF ANNEXURE

1. Annexure A1: True typed copy of the order issued by the 3rd respondent No. B-302 dt. CN-11 the 20.3.1995.

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